

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 154/MP/2011 with IA 17/2011**

**Subject:** Approval under Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access to the Inter-State Transmission and Related Matters) Regulations, 2009, for grant of regulatory approval for execution of Transmission system required in connection with grant of long term access to group of developers.

Date of hearing : 28.7.2011

Coram : Dr. Pramod Deo, Chairperson  
: Shri S.Jayaraman, Member  
: Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents : Spectrum Power Generation Ltd. and Others.

Parties present : 1. Shri Rakesh Prasad, PGCIL  
2. Shri Dilip , PGCIL  
3. Shri Y.K.Sehgal, PGCIL

The representative of the petitioner submitted that this petition has been filed for seeking regulatory approval under the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 for the execution of eight Inter-State Transmission Systems (ISTS) required in connection with evacuation of power from a group of generation developers. These ISTS are part of the coordinated transmission planning by CTU and CEA and are in addition to the nine High Capacity Power Transmission Corridors which have already been granted approval by the Commission. The representative of the petitioner made a brief presentation on the milestones achieved by the generation developers for which transmission systems are proposed to be built.

2. The representative of the petitioner submitted that these transmission corridors have been planned keeping in view the all India generation and

demand scenario in the various meetings of the Standing Committee on Transmission Planning in which the representatives of all States were present. He further explained that BPTAs have been signed with all the IPPs and most of them have submitted the requisite Bank Guarantee as per the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access to the Inter-State Transmission and Related Matters) Regulations, 2009.

3. After hearing representative of the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

4. The petitioner was directed to serve copy of the petition on the respondents, if already not done, latest by 9.8.2011. The respondents may file their reply on affidavit latest by 23.8.2011, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 8.9.2011.

5. The Commission also directed the petitioner to submit the following details on affidavit on or before 25.8.2011, with advance copy to the respondents:

- (i) The latest status of the generation projects having Ministry of Environment and Forest Clearances, fuel supply agreements, EPC orders, etc.;
- (ii) Details of transmission assets to be executed by Power Grid and those by private developers on the cost plus basis and tariff based bidding;
- (iii) Time line for scheduled completion of the each transmission systems; and
- (iv) To segregate the transmission assets for the generating stations which have to be taken up immediately and ones in which the generating stations are expected to come later.

6. The petition shall be listed for hearing on 13.9.2011.

Sd/-  
(T. Rout)  
Joint Chief (Law)